

IN THE CUSPTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL,
NEW DELHI, PRINCIPAL BENCH NEW DELHI

Date of Hearing/Decision:08.08.2017

ST/192-196/2011 -ST [DB]

[Arising out of Order-in-Appeal No. 178-185 CE/MRT-1/2010-11 dated
30/08/2010 passed by the Commissioner (Appeals), Customs & Central Excise,
Meerut-1]

M/s Hanung Toys & Textile Ltd

Appellant

Vs.

CCE, Meerut-I

Respondent

Appearance:

Rep. by none for the appellant.

Rep. by Shri Sanjay Jain, DR for the respondent.

Coram: Hon'ble Mr. Justice (Dr.) Satish Chandra, President
Hon'ble Mr. V. Padmanabhan, Member (Technical)

Final Order No._55811-55815/2017_

Per Justice Dr. Satish Chandra

1. None appeared on behalf of the appellants nor any application for adjournment is on record.
2. Heard Shri Sanjay Jain, DR for the respondent/Revenue.
3. It seems that the assessee is not interested in pursuing his appeal.
4. It may mention that as per the maxim VIAILATIBUS ET NON DORMIENTIBUS JURA SUB VENIUNT, law helps those who are vigilant and not those who go to sleep.
5. In view of the above, the appeal is dismissed for default.

[Order dictated & pronounced in open court]

(V. Padmanabhan)
Member (Technical)

(Justice Dr. Satish Chandra)
President

Rekha

